

**COURT- 1**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APL No. 288 OF 2017 & IA No. 628 OF 2017**

**Dated: 21st October, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member (electricity)**

**In the matter of:**

**M/s Akorn India Private Limited .... Appellant(s)**

**Versus**

**Himachal Pradesh Electricity Regulatory Commission, .... Respondent(s)**

Counsel for the Appellant(s) : Ajay Vaidya for A1

Counsel for the Respondent(s) : Pradeep Misra for R1  
Anand K. Ganesan for R2  
Swapna Seshadri for R2

**ORDER**

Finally, four weeks' time is granted to file rejoinder i.e. on or before 20.11.2019 after duly serving copy on the other side, failing which the same shall be taken as nil.

List the matter on **25.11.2019.**

**S.D. Dubey  
Technical Member (electricity)**

**Justice Manjula Chellur  
Chairperson**

PR